

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).421-423/2014

(From the judgement and order dated 09/09/2013 in Capital Case No. 2472 of 2010 and CRLA Nos. 2316 and 2462 of 2010 of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

MANOJ @ MANOJ GURJAR & ORS

Petitioner(s)

VERSUS

THE STATE OF U.P

Respondent(s)

(With appln(s) for bail and exemption from filing O.T.)

WITH
SLP(R)...CRLMP NO. 3612 of 2014
(With appln. for c/delay in filing SLP and office report)

Date: 14/02/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s)

Mr. T.N. Singh, Adv.
Mr. Vikas K. Singh, Adv.
Ms. Rajshree Singh, Adv.

Ms. Anu Gupta, Adv.
Mr. Ank Gour, Adv.
Mr. Daves Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Issue notice in the special leave petitions and on the
application seeking bail.

|(N.S.K. Kamesh)

| |(Renuka Sadana)

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|Court Master

| |Court Master

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